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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

Date of Order : 08.11.96.

OA No. 349/1996

Shah Mohd.

...

APPLICANT

vs

Union of India & Ors. ...

RESPONDENTS

Mr. N.K. Khandelwal, Counsel for the Applicant.

Mr. R.K. Soni, Counsel for the Respondents.

CORAM :

THE HON'BLE MR. S.C. VAISH, ADMINISTRATIVE MEMBER

THE HON'BLE MR. A.K. MISRA, JUDICIAL MEMBER

PER HON'BLE MR. S.C. VAISH

We have heard Shri Khandelwal for the applicant and Shri Soni for the respondents.

2. The learned Counsel for respondents produced for perusal of the Court an Order dated 01.11.1996, in which the representation of the applicant has been decided by rejection.

3. The applicant has come to the Tribunal against imposition of penal rent for Government accommodation not vacated. He has already paid deductions for twelve months.

4. In view of the order dated 01.11.1996, the application, as it stands now, is not admissible. The applicant will have to impugn the rejection Order dated 01.11.96. In these circumstances, the application is dismissed in limine with an opportunity to the applicant to move a fresh application, if he so desires.

5. The OA stands disposed of at the stage of admission.

*AM*  
( A.K. MISRA )  
Member (J)

*mm*  
( S.C. VAISH )  
Member (A)